CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 86530 of 2013

(Arising out of Order-in-Original No. Belapur/62/Bel-IV/R-VI/COMMR/KA/12-13 dated 31.12.2012 passed by the Commissioner of Central Excise, Belapur)

M/s Shreechem Pharmaceuticals Pvt. Ltd. .... Appellant
Plot No. R-914 & 915,
T.T.C. Industrial Area, Rabale,
Navi Mumbai – 400 701

Versus

Commissioner of CGST & Central Excise, Belapur .... Respondent
1st Floor, C.G.O. Complex,
CBD Belapur,
Navi Mumbai – 400 614

Appearance:

Shri Shankar H. Navale, Company Representative for the Appellant

Shri Dinesh Nanal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85339/2025

Date of Hearing: 12.03.2025
Date of Decision: 12.03.2025

PER: S.K. MOHANTY

Heard both sides.

2. When the matter was called out for hearing, a letter dated 12.03.2025 sent by the Director of the appellant-company, was placed before the Bench. In the said letter, the appellant has prayed for disposing of the appeal on the ground that the Resolution Plan was settled by the learned National Company Law Tribunal vide order dated 12.08.2022. The prayer made by the applicant is considered and accordingly, the appeal is dismissed on the ground that the adjudged demands confirmed in the impugned order has already been settled by the National Company Law

Tribunal in terms of the approved Resolution Plan in IA/2228/2021 under the Insolvency & Bankruptcy Code, 2016.

(Dictated and pronounced in open court)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

(M.M. PARTHIBAN)
MEMBER (TECHNICAL)

Sinha